### GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO. 412 TO BE ANSWERED ON 19.07.2018

#### REVISION OF WAGES UNDER MGNREGS

# 412. SHRI OM PRAKASH YADAV: SHRI NAGAR RODMAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government proposes to revise the wages of workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof and the time by which the Government proposes to revise the wages; and
- (c) the number of cases or complaints received by the Government regarding wages/wage rate under MGNREGS in the States of Bihar and Madhya Pradesh, separately?

## ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV)

(a)&(b): A Committee under the Chairpersonship of former Additional Secretary, Ministry of Rural Development was constituted to study among other things the appropriate index for revising Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) wages. The Ministry of Rural Development has requested to Ministry of Finance for change in the method of indexing the existing Consumer Price Index-Agricultural Labour (CPI-AL) to Consumer Price Index-Rural (CPI-R) for fixation of wages under MGNREGA every year. The Ministry of Finance has informed that the proposal of the Ministry of Rural Development was considered in the present context and also in light of the earlier decisions. The Ministry of Finance is of considered opinion that the proposal for the use of CPI-R for indexing MGNREGA wages was to be effective from 01.04.2018 is not advisable at this stage. The Ministry of Rural Development has again forwarded Committee's recommendations to the Ministry of Finance for approval.

(c): The complaints regarding wages/wage rate under MGNREGS are received from States including Bihar and Madhya Pradesh in the Ministry. No separate records are maintained in the Ministry.

\*\*\*\*